

ITEM NO.37

COURT NO.11 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 6865/2013
(Arising out of impugned final judgment and order dated 24/05/2013
in CRLA No. 6808/2010 passed by the High Court of Judicature at
Allahabad)
SANJEEV JAIN

Petitioner(s)

VERSUS

STATE OF U.P
(With appln. (s) for bail and office report)
WITH
SLP(Crl) No. 9818/2013
(With Office Report)

Respondent(s)

Date : 19/09/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Ms. Siddhartha Dave, Adv.
Ms. Jemtiben, Adv.
Mr. A. Raghunath, Adv.

Dr. Vinod Kumar Tewari, Adv.
For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

None has appeared for the respondent-State even on the
second call, though service of notice is complete.
Leave granted.

Since the appellant-Sanjeev Jain has suffered
incarceration for more than eight years, we suspend the
sentence during the pendency of the appeal. The appellant
shall be released on bail forthwith in respect of the
Sessions Trial No. 317 of 2000 on the terms and conditions
which shall be imposed by the Trial Court.

(Nidhi Ahuja) (Tapan Kr. Chakraborty)
Court Master Court Master